



THE TAMIL NADU LEGISLATIVE ASSEMBLY

SEVENTH LEGISLATIVE ASSEMBLY

**SECOND SESSION - SECOND MEETING
(From the 26th February, 1981 to the 7th March, 1981)**

RESUME OF BUSINESS

**LEGISLATIVE ASSEMBLY DEPARTMENT
Fort St. George, Madras - 600 009**

PREFACE

This publication contains a brief resume of the Business transacted by the Tamil Nadu Legislative Assembly during its second meeting of the Second Session of the Seventh Legislative Assembly held from 26th February 1981 to 7th March 1981.

Madras-9
Dated 10th May 1981

G.M.ALAGARSWAMY
Secretary

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**RESUME OF WORK TRANSACTED BY
THE TAMIL NADU LEGISLATIVE ASSEMBLY
FROM THE 26TH FEBRUARY 1981 TO 7TH MARCH, 1981**

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I. DURATION

The Second meeting of the second session of the Seventh Assembly commenced on the 26th February, 1981 and the House adjourned sine die on the 7th March, 1981.

II. SITTINGS OF THE ASSEMBLY

The Legislative Assembly met for 9 days during the period from the 26th February, 1981 to the 7th March, 1981, on the following dates:-

26th to 28th February, 1981 and 2nd to 7th March, 1981.

It also met in the evening on the 4th March, 1981.

In terms of hours, it sat for 45 hours and 31 minutes.

III. OBITUARY REFERENCE

On the 26th February, 1981 Hon. Speaker made a reference to the demise of Thiru R. Narayanan, Ex. M.L.A., Who served as Member from 1962 to 1967 and from 1967 to 1971 representing Ariyalur and Varahur Constituencies respectively in Tiruchirappalli district.

IV. QUESTIONS

One hundred and forty-seven Starred Questions and three Short Notice Questions were answered on the floor of the House. Answers to one hundred and fifty Unstarred Questions were placed on the Table of the House.

**V. STATEMENTS MADE BY MINISTERS UNDER RULE 106 OF THE TAMIL
NADU LEGISLATIVE ASSEMBLY RULES**

During the period under review two Statements, namely, (1) Constitution of High level Committee of Agriculture under the Chairmanship of Thiru Munu Adhi, and (2) the power position in the State were made on the 4th March, 1981 and 7th March, 1981 respectively by the Hon. Minister for Electricity under Rule 106 of the Tamil Nadu Legislative Assembly Rules.

**VI. STATEMENTS MADE BY MINISTERS UNDER RULE 107
THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES**

(1) On the 27th February, 1981, Hon. Dr. V.R. Nedunchezian, Leader of the House made a statement on behalf of Hon. Chief Minister correcting certain particulars given earlier in regard to the expenditure incurred on the film on "Kumarikandam" by Hon. Chief Minister in the course of his Speech on the 4th and 6th February, 1981 on the Fifth World Tamil Conference.

(2) On the 27th February, 1981, Hon. Thiru K. Raja Mohammed Minister for Irrigation made a statement correcting the answer to a supplementary Question to L.A. Question No.125 answered on the floor of the House on the 7th August, 1980.

(3) On the 6th March, 1981, Hon. Thirumathi Gomathi Srinivasan Minister for Social Welfare made a statement correcting the answer to a supplementary Question to L.A. Question No.117 on the 6th August 1980.

**VII. STATEMENT MADE UNDER RULE 109 OF THE TAMIL NADU
LEGISLATIVE ASSEMBLY RULES**

On the 5th March, 1981, Thiru R. Umanath, made a statement to point out certain inaccuracies in the reply of Hon. Leader of the House on a question raised on the 16th July, 1980 in regard to a letter published in the "Hindu" in its issue dated 1st July 1980 and Hon. Leader of the House made statement in reply thereto.

VIII. ADJOURNMENT MOTIONS

The following notices of Motions for adjournment of the business of the House were brought before the House and the Hon. Speaker withheld his consent to raise the same after hearing both Members and Ministers concerned.

Sl.No. (1)	Date (2)	Name of the Member (3)	Subject (4)
1.	28th February 1981.	Thiru N.V.N. Somu	Lathi charge and use of tear gas by the Police on the D.M.K. Volunteers and the public on 22nd February 1981.
2.	2nd March 1981.	Dr. M. Karunanidhi, Leader of Opposition. Thiru Durai Murugan.	Arrest of 15,000 D.M.K. Volunteers in the State.
3.	3rd March 1981.	Thiruvallargal P. Nedumaran, N.S.V. Chitthan.	Agitation by the students of all the Colleges in Madras City.

Sl.No. (1)	Date (2)	Name of the Member (3)	Subject (4)
4.	5th March 1981.	Thiruvallargal N.S.V. Chitthan Dr. K. Soruirajan S. Ramalingam S. Alagarsamy R. Karuppaiah M. Appadurai T.K. Nallappan S. Sivasamy P. Ponnurangam.	Death of children due to polio disease in Madras City.
5.	6th March 1981.	Dr. M. Karunanidhi	Fast undertaken by D.M.K. prisoners in Coimbatore and Tiruchirappalli Jails in protest of supply of unhygienic and poor standard of food.
6.	6th March 1981.	Thiruvallargal N.S.V. Chitthan R. Navaneetha krishnapandiyam S.N. Ramasamy Dr.K. Sourirajan P. Theertharaman R. Umanath S. Alagarsamy R. Karuppaiah P.Uthirapathi T.K. Nallappan P. Ponnurangam.	Fast undertaken by Thiru Kumari Anandan, M.L.A., protesting the closure of the path leading to the Burial Ground in Kathivakkam Township.
7.	7th March 1981.	Thiru C. Palanimuthu Thirumathi Rajambal Thiru N. Sundararaj.	Beating of a boy under police custody in Athur Police Station resulting loss of eye sight on 15th February 1981.

**IX. CALL ATTENTION NOTICES UNDER RULE 54 OF THE TAMIL NADU
LEGISLATIVE ASSEMBLY RULES.**

Eight statements were made on the floor of the House by the Hon. Ministers under Rule 54 of the Tamil Nadu Legislative Assembly Rules on the following matters of urgent public importance-

<i>Serial number.</i>	<i>Date on which the Statement was made .</i>	<i>Name of the Member who called the attention of the Minister.</i>	<i>Minister who made the statement.</i>	<i>Subject.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>	<i>(5)</i>
1.	27th February 1981.	Thiru R. Thamaraiikkani.	Hon. Minister for Revenue.	Out break of fire in Vathirayiruppu in Thiruviliputhur Constituency on 2nd February 1981 resulting in the damage of 207 houses.
2.	27th February 1981.	Thiru R. Rajamanickam.	Hon. Minister for Education.	The anxiety prevailing among the parents and students due to the dilapidated condition of the Government High School Building in Therezhundur, Mayuram taluk.
3.	28th February 1981.	Thiru.R. Periyasamy.	Hon. Minister for Health.	The closure of the Leprosy Hospital in Tholurpatti village in Thottiam Constituency.
4.	2nd March 1981.	Thiruvargal M. Chinnasamy P.S. Senimalai alias Kandasamy.	Hon. Minister for Revenue.	Outbreak of fire in Pallapalayam Village, Karur taluk, Tiruchirappalli district on 5th February 1981 resulting in the damage of house and property.

<i>Serial number.</i>	<i>Date on which the Statement was made.</i>	<i>Name of the Member who called the attention of the Minister.</i>	<i>Minister who made the statement.</i>	<i>Subject.</i>
(1)	(2)	(3)	(4)	(5)
5.	3rd March 1981.	Thiru P.S. Thiruvengadam.	Hon. Minister for Social Welfare.	Death of number of livestock due to the outbreak of the rinderpest disease in and around Periakilambadi Village in Thuringapuram Panchayat Union in Kalasapakkam Constituency.
6.	4th March, 1981.	Thiruvalrgal- P. Ponnurangam, N.S.V. Chitthan, P. Vijayaraghavan, R. Thamaraikani.	Hon. Minister for Agriculture.	Prevalance of "Thanjavur Coconut" will in Tamil Nadu".
7.	5th March 1981.	Thiruvalargal D. Mony, J. Hemachandran, M. Vincent P. Vijayaraghavan.	Hon. Minister for Finance.	The reduction in the distribution of rice Model Shops and Co-operative Stores in Vilavancode, Kalkulam taluk and in other places in Kanyakumari district.
8.	7th March 1981.	Thiruvalargal R. Karuppaiah, M. Appadurai, T.K. Nallappan, P.Ponnurangam, M. Arumugam.	Hon. Minister for Health.	"Death of a boy by name Narayanlal under mysterious circumstances in the Hospital in Uthagamandalam on 18th February 1981."

X. LEGISLATIVE BUSINESS

(1) During the period 8 Bills were introduced, of which 6 Bills were considered and Passed 13 Bills which were introduced during the previous meeting of the Assembly were also considered and passed during this period. The details of Bills which were introduced considered and passed are as follows:-

<i>Serial number</i>	<i>Name of the Bills.</i>	<i>Date of Introduction.</i>	<i>Date of Consideration and passing.</i>
(1)	(2)	(3)	(4)
1.	The Tamil Nadu Sales Tax Laws (Amendment and Repeal) Bill, 1981 (L.A. Bill No. 1 of 1981)	27th January 1981.	26th February 1981
2.	The Tamil Nadu Entertainments Tax (Amendment) Bill, 1981 (L.A. Bill No.2 of 1981).	27th January 1981.	7th March 1981.
3.	The Tamil Nadu Tax on Luxuries in Hotels, and Lodging Houses Bill, 1981 (L.A.Bill No.4 of 1981)j.	28th January 1981.	26th February 1981.
4.	The Tamil Nadu Revenue, Recovery (Amendment) Bill, 1981 (L.A. Bill No. 5 of 1981).	28th January 1981.	2nd March 1981.
5.	The Tamil Nadu Cultivating Tenants Arrears of Rent (Relief) Amendment Bill, 1981 (L.A. Bill No. 6 of 1981).	28th January 1981.	7th March 1981.
6.	The Tamil Nadu Cyclone and Flood Affected areas Cultivating Tenants Arrears of Rent (Relief) Amendment Bill, 1981 (L.A. Bill No. 7 of 1981).	28th January 1981.	7th March 1981.
7.	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1981 (L.A. Bill No.9 of 1981).	28th January 1981.	28th January 1981.
8.	The Registration (Tamil Nadu Amendment) Bill, 1981 (L.A. Bill No. 10 of 1981).	29th January 1981.	2nd March 1981.

<i>Serial number</i>	<i>Name of the Bills.</i>	<i>Date of Introduction.</i>	<i>Date of Consideration and passing.</i>
(1)	(2)	(3)	(4)
9.	The Tamil Nadu Abolition of Posts of Part time Village Officers Bill, 1981 (L.A. Bill No.12 of 1981).	29th January 1981.	26th, 27th and 28th February 1981.
10.	The Tamil Nadu Payment of Subsistence Allowance Bill (Amendment Bill, 1981 (L.A. Bill No. 13 of 1981).	29th January 1981.	7th March 1981.
11.	The Tamil Nadu Cattle Disease (Amendment) Bill, 1981 (L.A. Bill No.14 of 1981).	31st January 1981.	2nd March 1981.
12.	The Tamil Nadu State Housing Board (Amendment) Bill, 1981 (L.A. Bill No.15 of 1981).	5th February 1981.	2nd March 1981.
13.	The Tamil Nadu Agricultural Produce Markets (Amendment) Bill No.1981 (L.A. Bill No.17 of 1981).	6th February 1981.	28th February 1981.
14.	The Tamil Nadu Essential Services Maintenance Bill, 1981 (L.A. Bill No.21 of 1981)	26th February 1981.	Do
15.	The Identification of Prisoners (Tamil Nadu Amendment) Bill, 1981 (L.A. Bill No.22 of 1981).	27th February 1981.	Do.
16.	The Tamil Nadu Panchayat (Appointment of Special Officers) Amendment Bill, 1981 (L.A. Bill No.23 of 1981).	2nd March 1981.	6th March 1981.
17.	The Tamil Nadu Panchayat Union Councils (Appointment of Special Officers) Amendment Bill, 1981 (L.A. Bill No.24 of 1981).	2nd March 1981.	6th March 1981.
18.	The Tamil Nadu Panchayats (Amendment) Bill, 1981 (L.A. Bill No. 25 of 1981).	2nd March 1981.	6th March 1981.

<i>Serial number</i>	<i>Name of the Bills.</i>	<i>Date of Introduction.</i>	<i>Date of Consideration an passing.</i>
(1)	(2)	(3)	(4)
19.	The Tamil Nadu Municipal Councils (Appointment of Special Officers) Amendment Bill, 1981 (L.A. Bill No.26 of o1981).	2nd March 1981.	6th March 1981.
20.	The Coimbatore Municipal Council (Appointment of Special Officer) Amendment Bill, 1981 (L.A. Bill No. 27 of 1981).	2nd March 1981.	6th March 1981.
21.	The Madras City Municipal Corporation (Amendment) Bill, 1981 (L.A. Bill No.28 of 1981).	2nd March 1981.	6th March 1981.

(2) BILL REFERRED TO JOINT SELECT COMMITTEE

The Tamil Nadu Apartment Ownership Bill, 1981 (L.A. Bill No. 20 of 1981) Which was introduced in the Assembly on the 12th February, 1981 has been referred to Joint Select Committee on the 6th March. 1981.

XI. GOVERNMENT MOTIONS

1) On the 26th February 1981, Hon. Dr. V.R. Nedunchezian, Leader of the House moved the following motions-

"that Rule 32 of the Tamil Nadu Legislative Assembly Rules be suspended and the House do resolve to transact Government Business."

The motion was put and carried.

(2) On 2nd March, 1981. Hon. Thiru S. Ramachandran, Minister for Electricity moved the following motion under Rule 30 (3) of the Tamil Nadu Legislative Assembly Rules:-

"that item No.5 under Government Bill - Consideration be taken up instead of item Nos. 3, 4 and 6 in to-day's Agenda."

The motion was put and carried.

(3) On the 3rd March, 1981, Hon. Thiru S.Somasundaram, Minister for Revenue moved the following motion:-

"that the Statement on the Adverse Seasonal conditions prevailing in Tamil Nadu which was placed on the Table of the House on 2nd March, 1981 be taken up for discussion."

The above motion was discussed in the House on the 3rd and the 4th March, 1981 and the motion was talked out.

(4) On the 7th March, 1981, Hon. Minister for Electricity moved that the House be adjourned sine die.

The motion was put and carried.

XII. PRIVILEGE MATTERS.

(1) On the 27th February 1981. Thiruvallargal R. Umanath and N.S.V. Chitthan raised a matter of privilege in regard to certain communication proposed to have been issued by the District Superintendent of Police, C.I.D., Madras to his subordinates directing them to cover the proceedings of the House. Hon. Speaker announced that he would give his ruling after hearing from the Government on the 3rd March 1981. On the 4th March, 1981, Hon. Speaker, after hearing Hon. Leader of the House reserved his ruling.

(2) On the 4th March, 1981 Hon. Speaker referred to a matter of privilege raised by Dr. K. Samarasam against Thiru A. Rahman Khan on the 4th February, 1981 in regard to certain allegation made by him on the export of Red Sanders, While participating in the discussion on the Motion of Thanks on Governor's Address and ruled that no case of breach of Privilege was involved in the matter.

(3) On the 4th March, 1981, Hon. Speaker referred to a matter of privilege raised by Thiru K. Anbazzhagan, Deputy Leader of the Opposition against Hon. Minister for Local Administration on the 7th February, 1981 in regard to a press release and thereby misuse of Official machinery for accusing and attempting to divide the opposition members as well as to bring down the dignity of the House, and ruled that no case of breach of privilege was involved in the matter.

(4) On the 4th March, 1981, Thiruvallargal N. Sundararaj and N.S.V. Chitthan raised a matter of privilege against the Hon. Chief Minister in regard to his alleged speech on the 1st March, 1981 in the opening ceremony of Anna Cancer Institute that Congress Party M.L.A. has been involved in the spirit scandal issue and Thiru A. Rahman Khan raised a matter of privilege against the Hon. Chief Minister in regard to his alleged speech that the persons from Congress Party and D.M.K. have been involved in the above issue and it has been published in the daily, " Anna" . After hearing the Hon. Chief Minister, Hon. Speaker reserved his ruling.

(5) On the 5th March, 1981, Hon. Speaker referred to a matter of Privilege raised by Thiru N. Sundararaj on the 29th January, 1981 in regard to the alleged prevention of and attack on Thiru V. Rajasekaran, M.L.A., by the Police on 14th October 1980, While he has proceeding to meet the concerned authorities to report about the devastation of huts in his constituency Radhakrishnan Nagar, Madras due to sea erosion and ruled that no case of breach of privilege was involved in the matter.

(6) On the 5th March 1981 Hon. Speaker referred to a matter of privilege raised by Thiru V. Rajasekaran against the Hon. Minister for Rural Industries on the 10th February, 1981 for giving wrong information to the House in the course of his speech in regard to the privilege matter raised by Thiru N. Sundararaj on the 29th January, 1981 on the alleged prevention of and attack on Thiru V. Rajasekaran with the intention to cast aspersion on him. Hon. Speaker ruled that there was no case of breach of privilege in the matter.

(7) On the 6th March, 1981, Hon. Minister for Electricity moved under Rule 246 (2) of the Tamil Nadu Legislative Assembly Rules that a matter of Privilege against Thiru A. Rahman Khan for having allegedly given wrong information to the House with an intention to mislead the House, be referred to the Committee of Privileges. The motion was put and carried and the matter was referred to the Committee of Privileges for its examination and report.

XIII. PAPERS PLACED ON THE TABLE OF THE HOUSE.

During the period, 286 papers were placed on the Table of the House details of which are given below:

A.	Statutory Rules and Orders	220
B.	Reports, Notifications and other Papers.	66

	Total	286
